



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
TWELFTH SESSION (14 MARCH - 18 MARCH, 2016)**

OF

THE SIXTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA
2016**

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PREFACE

This booklet contains statistical information of the business transacted by the Sixth Legislative Assembly of the State of Goa during its Twelfth Session (14 March – 18 March, 2016).

PORVORIM – GOA
30/3/2016

N.B.SUBHEDAR
SECRETARY

A BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS TWELFTH SESSION (14 MARCH – 18 MARCH, 2016)

1. INTRODUCTION

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, Smt. Mridula Sinha, the Hon. Governor of Goa, vide Order dated the 10th February, 2016 summoned the Twelfth Session of the Sixth Legislative Assembly of the State of Goa, which commenced on the 14th March, 2016 at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was played/sung at the commencement of the Session. The August House has transacted an effective and significant business during its 5 sittings which was held during the period from the 14th March to the 18th March, 2016 and had a total duration of 20 hours and 25 minutes.

2. QUESTIONS

During the Session, 281 notices of Starred and 491 notices of Unstarred Questions were received thus amounting to a total of 772 Questions. Out of which 550 Questions were sent online by the Members. 67% of the Hon. Members sent their Questions online. Out of the 281 Starred Questions which were received, 256 Starred Questions were admitted and 17 Starred Questions were replied orally. The replies to the rest of the 239 Starred and 491 Unstarred Questions were laid on the Table of the House. Postponed 1 Starred and 6 Unstarred Questions of the last Session were also replied in this Session. 1 Starred and 1 Unstarred Question of this Session were postponed to the next Session. A detailed report along with the reply of the Starred Question No. 4A, which was answered on 12.1.2016, was also laid on the Table of the House.

STATISTICAL INFORMATION OF STARRED QUESTIONS

Departments	Questions Received and admitted as Starred	Disallowed	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	9	-	-	9	1	8	-	-	1
Archives and Archeology	2	1	2	1	-	1	-	-	1
Art & Culture	2	-	-	2	-	2	-	-	-

Administrative Reforms	1	-	-	1	-	1	-	-	-
Airport	1	-	-	1	1	-	-	-	-
Animal Husbandry and Veterinary Services	5	-	-	5	-	5	-	-	-
Captain of Ports	-	-	-	-	-	-	-	-	-
Civil Supplies	2	-	-	2	-	2	-	-	-
Craftsman Training	-	-	-	-	-	-	-	-	-
Co-operation	-	-	-	-	-	-	-	-	-
Education	9	-	-	9	2	7	-	-	-
Environment	5	-	-	5	1	5	-	-	-
Election	-	-	-	-	-	-	-	-	-
Evacuee Property	3	-	-	3	-	3	-	-	-
Finance	10	-	-	10	2	8	1	-	1
Fisheries	2	-	-	2	1	1	-	-	-
Forests	3	-	-	3	1	2	-	-	-
Factories & Boilers	-	-	-	-	-	-	-	-	-
General Administration	-	-	-	-	-	-	-	-	-
Health	6	-	-	6	-	6	-	-	-
Home	11	-	-	11	-	11	-	-	1
Housing Board	2	-	-	2	-	2	-	-	-
Industries	6	-	-	6	-	-	-	-	-
Information & Technology	1	-	-	1	-	-	-	-	-
Information & Publicity	4	-	-	4	-	-	1	-	-
Law, Judiciary & Legislative Affairs	4	-	-	4	-	-	-	-	-
Labour and Employment	3	-	-	3	-	-	-	-	-
Legal Metrology	-	-	-	-	-	-	-	-	-
Mines	4	4	4	4	-	4	-	-	-
Official Language	-	-	-	-	-	-	-	-	-
Non Conventional Energy Res.	1	-	-	1	-	1	-	-	-
Panchayati Raj	3	-	-	3	-	3	-	-	-
Personnel	4	-	-	4	-	4	-	-	-
Provedoria	-	-	-	-	-	-	-	-	-
Public Grievances	1	-	-	1	-	1	-	-	-
Power	14	-	-	14	2	12	-	-	-
Protocol	-	-	-	-	-	-	-	-	-
Planning & Statistics	-	-	-	-	-	-	1	-	-

Public Works Department	7	-	-	7	1	6	-	-	1
Printing & Stationery	-	-	-	-	-	-	-	-	-
River Navigation	1	-	-	1	-	1	-	-	1
Revenue	7	-	-	7	2	5	-	-	-
Rural Development Agency	2	-	-	2	1	1	-	-	-
Social Welfare	3	-	-	3	-	3	1	-	-
Sports & Youth Affairs	5	-	-	5	-	5	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-
Tourism	5	-	-	5	1	4	-	-	-
Science & Technology	1	-	-	1	-	1	-	-	-
Transport	3	-	-	3	-	3	-	-	-
Tribal Welfare	1	-	-	1	-	1	-	-	-
Town & Country Planning	6	-	-	6	1	6	-	-	-
Urban Development	6	-	-	6	1	5	-	-	-
Vigilance	4	-	-	4	1	3	-	-	-
Water Resources	5	-	-	5	1	5	-	-	-
Women & Child Development	3	-	-	3	-	3	-	-	-
TOTAL	281	5	6	256	15	239	4	-	5

STATISTICAL INFORMATION OF UNSTARRED QUESTIONS

Departments	Questions Received	Disallowed	Transferred as Unstarred	Consolidated	Notices Admitted as Unstarred Questions	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and Archeology	-	-	-	-	-	-	-	-	-	-
Administrative Reforms	1	-	-	-	1	-	-	-	-	-
Art & Culture	9	-	-	-	9	-	9	-	-	-
Agriculture	14	-	-	-	14	-	14	-	-	-
Animal Husbandry and Veterinary Services	7	-	-	-	7	-	7	-	-	1

Air Port	6	-	-	-	6	-	6	-	-	-
Civil Supplies	13	-	-	-	13	-	13	-	-	-
Captain of Ports	1	-	-	-	1	-	1	-	-	-
Co-operation	7	-	-	-	7	-	7	-	-	-
Craftsmen Training	1	-	-	-	1	-	1	-	-	-
Consumer Affairs	-	-	-	-	-	-	-	-	-	-
Sales Tax	-	-	-	-	-	-	-	-	-	-
Education	26	-	-	-	26	-	26	-	-	-
Environment	8	-	-	-	8	-	8	-	-	-
Election	5	-	-	-	5	-	5	-	-	-
Evacuee Property	1	-	-	-	1	-	1	-	-	-
Factories & Boilers	2	-	-	-	2	-	2	-	-	-
Finance	46	-	-	-	46	-	46	3	-	-
Fisheries	5	-	-	-	5	-	5	-	-	-
Forests	7	-	-	-	7	-	7	-	-	-
General Administration	4	-	-	-	4	-	4	-	-	-
Gazetteers	-	-	-	-	-	-	-	-	-	-
Health	26	-	-	-	26	-	26	-	-	1
Home	52	-	-	-	52	-	52	-	1	-
Housing Board	-	-	-	-	-	-	-	-	-	-
Industries	22	-	-	-	22	-	22	-	-	-
Information and Publicity	6	-	-	-	6	-	6	2	-	-
Information and Technology	4	-	-	-	4	-	4	-	-	-
Labour and Employment	-	-	-	-	-	-	-	-	-	-
Law, Judiciary & Legislative Affairs	13	-	-	-	13	-	13	-	-	-
Legal Metrology	1	-	-	-	1	-	1	-	-	-
Mines	11	-	-	-	11	-	11	-	-	-
Museum	-	-	-	-	-	-	-	-	-	-
Non-Conventional Sources of Energy	3	-	-	-	3	-	3	-	-	-
NRI Cell	-	-	-	-	-	-	-	-	-	-

Official Language	-	-	-	-	-	-	-	-	-	-
Panchayati Raj	-	-	-	-	-	-	-	-	-	-
Personnel	14	-	-	-	14	-	14	-	-	-
Protocol	-	-	-	-	-	-	-	-	-	-
Provedoria	-	-	-	-	-	-	-	-	-	-
Power	16	-	-	-	16	-	16	-	-	-
Public Works Department	29	-	-	-	29	-	28	-	1	1
Planning	-	-	-	-	-	-	-	-	-	-
Planning and Statistics	-	-	-	-	-	-	-	-	-	-
Printing & Stationery	4	-	-	-	4	-	4	-	-	-
Public Grievances	4	-	-	-	4	-	4	-	-	-
River Navigation	5	-	-	-	5	-	4	-	1	-
Revenue	26	-	-	-	26	-	26	-	-	1
Urban Development	19	-	-	-	19	-	19	-	-	-
R.D.A.	-	-	-	-	-	-	-	-	-	-
Social Welfare	10	-	-	-	10	-	10	-	-	-
Science & Technology	2	-	-	-	2	-	2	-	-	-
Sports & Youth Affairs	12	-	-	-	12	-	12	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	30	-	-	-	30	-	30	-	-	-
Transport	18	-	-	-	18	-	18	-	-	-
Tribal Welfare	5	-	-	-	5	-	5	1	-	-
Town & Country Planning	13	-	-	-	13	-	13	-	-	-
Vigilance	5	-	-	-	5	-	5	-	-	-
Water Resources	-	-	-	-	-	-	-	-	-	-
Women and Child Development	-	-	-	-	-	-	-	-	-	-
TOTAL	491	-	-	-	491	-	491	6	3	4

<u>Detailed information as regards the Starred Questions during the Twelfth Session, 2016</u>	<u>Detailed information as regards the Unstarred Questions during the Twelfth Session, 2016</u>
<p style="text-align: center;"><u>14.3.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1A and 2C listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p style="text-align: center;"><u>14.3.2016</u></p> <p>1. The replies to the Unstarred Questions listed for the day were laid on the Table of the House.</p>
<p style="text-align: center;"><u>15.3.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1B, 2A, 3C and 4A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p style="text-align: center;"><u>15.3.2016</u></p> <p>1. Postponed Unstarred Question No. 25 tabled by Shri Digambar Kamat, MLA, regarding 'Engineers in P.W.D. (Originally slated for answer on 13.1.2016) was laid on the Table of the House.</p> <p>2. The replies to the Unstarred Questions listed for the day were laid on the Table of the House.</p>
<p style="text-align: center;"><u>16.3.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1A, 2B, 3C and 4A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p style="text-align: center;"><u>16.3.2016</u></p> <p>1. The replies to the Unstarred Questions listed for the day were laid on the Table of the House.</p>
<p style="text-align: center;"><u>17.3.2016</u></p> <p>1. Postponed Starred Question No. 12C tabled by Shri Pratapsingh Rane, the Hon. Leader of the Opposition regarding 'Area with the Comunidade' (which was originally slated for answer on 15.1.2016) was orally answered.</p> <p>2. Starred Questions at Sl. Nos. 1A and 2B listed for the day were orally answered.</p>	<p style="text-align: center;"><u>17.3.2016</u></p> <p>1. Replies to the Unstarred Questions listed for the day were laid on the Table of the House.</p> <p>2. Postponed Unstarred Question No. 106 tabled by Shri Vijai Sardesai, MLA, regarding 'Lands acquired by the Government which was originally slated for answer on 15.1.2016 was laid on the Table of the House.</p> <p>2. Postponed Unstarred Question No. 25 tabled by Shri Rohan Khaunte, MLA, regarding 'Cases filed against Comunidade of Serula' which was originally slated for answer on 15.1.2016 was laid on the Table of the House.</p>

<p>3.The reply to Starred Question No. 5A was postponed to the next Session.</p> <p>4. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	
<p style="text-align: center;"><u>18.3.2016</u></p> <p>1.Starred Questions at Sl. Nos.1C, 2A, 3A, 4C and 5B listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p style="text-align: center;"><u>18.3.2016</u></p> <p>1. Postponed Unstarred Question No. 5 tabled by Shri Aleixo Reginaldo Lourenco, MLA, regarding ‘New Schemes for S.T. in various Departments’ which was originally slated for answer on 15.1.2016 was laid on the Table of the House.</p> <p>2. Postponed Unstarred Question No. 104 tabled by Shri Chandrakant Kavalekar, MLA, regarding ‘Allocation for Tribal Funds’ which was originally slated for answer on 15.1.2016 was laid on the Table of the House.</p> <p>3.The reply to Unstarred Question No.99 was postponed to the next Session.</p> <p>4. Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>

3.TOTAL DURATION OF THE SITTINGS OF THE HOUSE

Sl.No.	Dates of sittings	Duration of sittings	The Total duration of the sittings of the House
1.	14.3.2016	11 30 AM to 1 14 PM	<p><u>The Total duration of the sittings of the House was 20 hours and 25 minutes.</u></p>
2.	15.3.2016	11 30 AM to 1 10 PM 2 30 PM to 4 08 PM 4 30 PM to 5 23 PM	
3.	16.3.2016	11 30 AM to 1 34 PM 3 00 PM to 5 19 PM	
4.	17.3.2016	11 30 AM to 1 11 PM 2 30 PM to 4 08 PM 4 30 PM to 5 17 PM	
5.	18.3.2016	11 30 AM to 4 26 PM	

4. ATTENDANCE OF THE MEMBERS (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

Sl. No.	Names of the Members	No of days attended the Session
1.	Shri Naresh Sawal	5 days
2.	Shri Kiran Kandolkar	5 days
3.	Shri Michael Lobo	5 days
4.	Shri Rohan Khaunte	5 days
5.	Shri Glenn Souza Ticlo	5 days
6.	Smt. Jennifer Monserrate	5 days
7.	Shri Atanasio Monserrate	5 days
8.	Shri Pandurang Madkaikar	5 days
9.	Dr. Pramod Sawant	5 days
10.	Shri Vishwajit Rane	5 days
11.	Shri Lavoo Mamledar	5 days
12.	Shri Jose Luis Carlos Almeida	5 days
13.	Shri Mauvin Godinho	5 days
14.	Shri Francisco. X. Pacheco	5 days
15.	Shri Aleixo.R. Lourenco	5 days
16.	Shri Vijai Sardesai	5 days
17.	Shri Digambar Kamat	5 days
18.	Shri Caetano Silva	5 days
19.	Shri Rajan Naik	5 days
20.	Shri Benjamin Silva	5 days
21.	Shri Chandrakant Kavalekar	5 days
22.	Shri Nilesh Cabral	5 days
23.	Shri Ganesh Gaonkar	5 days
24.	Shri Subhash Phal Dessai	5 days
25.	Shri Sidharth Kuncalienkar	5 days

5. PAPERS LAID ON THE TABLE OF THE HOUSE

In this Session, the following 16 Papers were laid on the Table of the House.

<u>Sl. No</u>	<u>Papers laid on the Table of the House</u>	<u>Laid by</u>	<u>Date of Laying on the Table of the House</u>
1.	The following Orders/Notifications were laid on the Table of the House:	Shri Laxmikant Parsekar, the	14.3.2016

	<p><u>I. The Goa Value Added Tax Act, 2005.</u></p> <p>a. Order No. CCT/12-22/2015-16/3368 dated 12.11.2015 published in the Official Gazette, Series – II No. 34 dated 19.11.2015.</p> <p>b. Notification No. CCT/12-28/14-15/3859 dated 02.12.2015 published in Official Gazette, Series – I No. 36 dated 04.12.2015.</p> <p>c. Notification No. 4/5/2005 – Fin (R & C) (129) dated 22.12.2015 published in the Extraordinary Official Gazette, Series – II No. 38 dated 23.12.2015.</p> <p>d. Notification No. 4/5/2005 – Fin (R & C) (130) dated 29.12.2015 published in the Extraordinary Official Gazette, Series – I No. 39 dated 30.12.2015.</p> <p>e. Notification No. 4/5/2005 – Fin (R & C) (131) dated 29.12.2015 published in the Extraordinary Official Gazette, Series – I No. 39 dated 30.12.2015.</p> <p>f. Notification No. 4/5/2005 – Fin (R & C) (132) dated 20.01.2016 Published in the Extraordinary Official Gazette, Series – I No. 43 dated 21.01.2016.</p> <p>g. Order No. CCT/12-2/11-12/4885 dated 28.01.2016 published in the Extraordinary Official Gazette, Series – II No. 44 dated 28.01.2016.</p> <p><u>II. The Goa Entertainment Tax Act, 1964.</u></p> <p>a. Order No.3/1/2009 – Fin (R & C) (1) dated 05.01.2016 published in the Extraordinary Official Gazette, Series – II No. 40 dated 06.01.2016.</p> <p>b. Order No. 3/1/2009 – Fin (R & C) (1) dated 20.01.2016 published in the Extraordinary Official Gazette, Series – II No. 43 dated 21.01.2016.</p> <p>c. Order No. 3/1/2009 – Fin (R & C)/1892 dated 01.02.2016 published in the Official Gazette, Series – II No. 45 dated 04.02.2016.</p> <p>d. Order No. 3/1/2009 – Fin (R & C) dated 10.02.2016 published in the Official Gazette, Series – II No. 47 dated 18.02.2016.</p>	Hon. Chief Minister	
2.	<p>The following Notifications were laid on the Table of the House:-</p> <p>a. DCS/ENF/Taluka-Matters/2015-16/254 dated 02.02.2016 Published in the Official Gazette Series –II No. 46 dated 11th February, 2016.</p>	Shri Dayanand Mandrekar, the Hon. Minister for Civil Supplies and	14.3.2016

	b.DCS/S/Food Security/2015–16/2262 dated 03.02.2016 Published in the Official Gazette Series – II No. 46 dated 11 th February, 2015.	Price Control	
3.	The following was laid on the Table of the House: 1.The Goa Factories (Occupational Safety and Health Audit) (First Amendment) Rules, 2016, published in the Official Gazette Series-I No.45 dated 4.2.2016.	Shri Pandurang Dhavalikar, the Hon. Minister for Craftsmen Training and Factories and Boilers	14.3.2016
4.	The following was laid on the Table of the House: 1. Notification No. 11/22/2015/DMA/2890 dated 5.2.2016, Published in the Official Gazette Extraordinary Series –I No. 45 dated 5.2.2016.	Shri Francis D’Souza, the Hon. Dy. Chief Minister	18.3.2016
5.	The following was laid on the Table of the House: The Notification No. 6/3/CE-WRD-CPO/2015- 16/69 published in the Official Gazette Series-I No. 4 dated 23.4.2015.	Shri Dayanand Mandrekar, the Hon. Minister for Water Resources	18.3.2016
6.	The following was laid on the Table of the House: The Seventh Annual Report of the Joint Electricity Regulatory Commission (JERC) for Goa and Union Territories for the year 2014-2015.	Shri Milind Naik, the Hon. Minister for Power	18.3.2016

6. OBITUARY REFERENCES

Shri Anant Shet, the Hon. Speaker, made Obituary References in respect of the passing away of the following distinguished luminaries on 14.3.2016:

1. **Shri P.A. Sangma**, former Speaker of Lok Sabha, passed away on the 4th March, 2016.
2. **Dr. Balram Jhakar**, former Speaker of Lok Sabha, passed away on the 3rd February, 2016.
3. **Smt. Asha Patil**, veteran Marathi actress, passed away on the 18th January, 2016.
4. **Dr. Arun Tikekar**, an eminent litterateur, philosopher and a senior journalist, passed away on the 19th January, 2016.

5. **Smt. Mrinalini Sarabhai**, veteran danseuse, who won the prestigious Padma Bhushan award, passed away on the 21st January, 2016.
6. **Ms. Aruna Bhat**, veteran theatre artiste, passed away on the 27th January, 2016.
7. **Dr. D.B. Kulkarni**, a noted litterateur, passed away on the 27th January, 2016.
8. **General K.V. Krishna Rao**, former Chief of Army staff and former Governor of Nagaland, Manipur, Tripura, and Jammu and Kashmir, passed away on the 30th January, 2016.
9. **Shri Krishnanath Fadte**, a renowned Natya and Bhajani Kalakar, passed away on the 3rd February, 2016.
10. **Shri Nida Fazli**, noted Urdu and Hindi poet-lyricist and recipient of the prestigious Padma Shri and Sahitya Academy Award, passed away on the 8th February, 2016.
11. **Shri Vasant Karapurkar**, veteran freedom fighter, who fought tirelessly for the liberation of Goa, passed away on the 11th February, 2016.
12. **Shri Vilasrao Sardesai**, former President of the Goa Football Association and former Senior Vice-President of the All India Football Federation and who received the prestigious Jivabadada Kerkar Award, passed away on the 11th February, 2016.
13. **Ustad Shri Abdul Rashid Khan**, an eminent vocalist and recipient of the prestigious Padma Bhushan award, passed away on the 18th February, 2016.
14. **Smt. Ophelia Cabral e D'Souza**, an eminent tiatr artiste and was the recipient of the Tiatr Academy's Lifetime contribution to Tiatr Award and the Goa State Cultural Award, passed away on the 19th February, 2016.
15. **Shri Ashok Borkar**, a renowned poet, litterateur and an eminent industrialist, passed away on the 29th February, 2016.

The House paid its rich tributes and homage to these distinguished luminaries. The Obituary References were unanimously passed by the House and thereafter the House stood in silence for one minute as a mark of respect to the departed souls.

7. CONGRATULATORY MOTIONS

The House congratulated the following:

1. The Congratulatory Motion tabled by **Shri Dayanand Mandrekar, the Hon. Minister for Art and Culture, on 14.3.2016**, was as regards that **Shri Swapnesh Vaigankar** from

Nachinola, Bardez-Goa who is the first Goan fine artist to receive the National Award in the field of Graphics Arts, in the National Level Art Exhibition at Lalit Kala Academy, New Delhi, thus bringing glory and fame to the State of Goa in the field of Arts.

The following Members spoke on the Motion:

1. Shri Dayanand Mandrekar, the Hon. Minister for Art and Culture.
2. Shri Glenn Ticlo, MLA
3. Shri Kiran Kandolkar, MLA
4. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
5. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
6. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on 14.3.2016.

2. The Congratulatory Motion tabled by Shri Mahadev Naik, the Hon. Minister for Industries on 15.3.2016, was as regards that Pandit Tulsidas Borkar from Borim Shiroda, who is the recipient of the prestigious Padmashri Award, for his outstanding contribution in the field of Indian Classical Music and a harmonium maestro, thus bringing glory and fame to the State of Goa.

The following Members spoke on the Congratulatory Motion:

1. Shri Mahadev Naik, the Hon. Minister for Social Welfare
2. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
3. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.
4. Shri Digambar Kamat, MLA
5. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
6. Shri Rajendra Arlekar, the Hon. Minister for Forests
7. Shri Anant Shet, the Hon. Speaker.

The Congratulatory Motion was unanimously adopted by the House on 15.3.2016.

3. The Congratulatory Motion tabled by Dr. Pramod Sawant, MLA, on 15.3.2016, was as regards that Shri Ramesh Tawadkar, the Hon. Minister for Agriculture and the Directorate of Agriculture, Government of Goa, who brought laurels to the State of Goa by securing Krishi Karman Award 2014-2015 from the Government of India for

increase in food grain production among small States during 2013-2014. The award consists of a citation and cash prize of Rs. 100 lakhs.

The following Members spoke on the Congratulatory Motion:

1. Dr. Pramod Sawant, MLA
2. Shri Subhash Phal Dessai, MLA
3. Shri Ganesh Gaonkar, MLA
4. Shri Mahadev Naik, the Hon. Minister for Industries
5. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
6. Shri Glenn Ticlo, MLA
7. Shri Sidharth Kuncalienkar, MLA
8. Shri Michael Lobo, MLA
9. Shri Rajan Naik, MLA
10. Shri Kiran Kandolkar, MLA
11. Shri Rajendra Arlekar, the Hon. Minister for Forests
12. Shri Laxmikant Parsekar, the Hon. Chief Minister
13. Shri Ramesh Tawadkar, the Hon. Minister for Agriculture
14. Shri Anant Shet, the Hon. Speaker.

The Congratulatory Motion was unanimously adopted by the House on 15.3.2016.

3. The Congratulatory Motion tabled by **Shri Sidharth Kuncalienker, MLA, on 15.3.2016**, was as regards that the Konkani play ‘**Rudreshwar**’ for being selected at the 18th Bharat Rang Mohatsav at the International drama festival organized by National School of Drama, New Delhi, which was performed by 21 artists, was appreciated by all stalwarts in the field of theatre.

The following Members spoke on the Motion:-

1. Shri Sidharth Kuncalienkar, MLA
2. Shri Subhash Phal Dessai, MLA
3. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
4. Shri Ramesh Tawadkar, the Hon. Minister for Agriculture
5. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on 16.3.2016.

4. The Congratulatory Motion tabled by **Shri Vishnu Surya Naik Wagh, the Hon. Deputy Speaker on 17.3.2016**, was as regards that **Shri Sudesh Sharad Lotlikar**, an eminent poet from Ramnathi Ponda, on being conferred the prestigious Prasadban Granth Gaurav Puraskar instituted by Prasad Vaidkya Prathisthan of Nanded Maharashtra for his collection of poems 'Antar Netra'.

The following Members spoke on the Motion:

1. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
2. Shri Lavoo Mammedar, MLA
3. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.
4. Shri Rajendra Arlekar, the Hon. Minister for Forests
5. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on 17.3.2016.

5. The Congratulatory Motion tabled by **Shri Glenn Ticlo on 17.3.2016**, was as regards that **Shri Keith De Souza**, from Camarcazan, Mapusa, Goa, for winning Round 1 of National Car Racing Championship, 2016.

The following Members spoke on the Motion:

1. Shri Glenn Ticlo, MLA
2. Shri Michael Lobo, MLA
3. Shri Francis D'Souza, the Hon. Dy. Chief Minister
4. Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs
5. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on 17.3.2016.

6. The Congratulatory Motion, tabled by **Dr. Pramod Sawant, MLA, on 18.3.2016**, was as regards that **Shri Sandeep Desai** from Gaonkarwada, Mayem, Bicholim, a photo journalist of 'Dainik Gomantak' for being awarded the first prize in the Nation-wide 'Capture your City' Photo contest.

The following Members spoke on the Motion:

1. Dr. Pramod Sawant, MLA
2. Shri Sidharth Kuncalienkar, MLA

3. Shri Subhash Phal Dessai, MLA
4. Shri Nilesh Cabral, MLA
5. Shri Micheal Lobo, MLA
6. Shri Chandrakant Kavalekar, MLA
7. Shri Laxmikant Parsekar, the Hon. Chief Minister
8. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
9. The Congratulatory Motion was unanimously adopted by the House on 18.3.2016.

8. ANNOUNCEMENTS BY THE HON.SPEAKER

1. Due to pandemonium during the Question Hour on 14.3.2016, the House was adjourned for 20 minutes. When the House resumed its sittings at 12 30 PM, Shri Anant Shet, the Hon.Speaker, informed the Hon. Members in the House, that the Question Hour is an important business of the House and being the representatives of the people of the State, the Hon. Members should raise important issues and deliberate in the House without wasting the precious time of the House.

2. Shri Anant Shet, the Hon. Speaker, informed the House, on 18.3.2016, that, “We, as Members, should ensure that there should be a smooth functioning of the business transacted in the House, without interruptions/disruptions in the House, by maintaining decorum in the House. We, being the representatives of the people of the State, should deliberate on important issues of urgent public importance, without wasting the precious time of the House. This is a vital aspect of a successful democracy.

As regards, the functioning of the E-Assembly, I would like to state that, it is one of the best in the Country, since we have taken utmost care for its smooth functioning. In order to resolve certain issues as regards questions, a meeting with the Chief Secretary, was held and the necessary instructions in this regard are issued to the Heads of the respective Departments.”

9. ZERO HOUR MENTIONS

The Session also witnessed the deliberations on the issues of urgent public importance articulating public concern and thus fulfilling its democratic mandate by the various Parliamentary devices utilized by the Hon. Members to call the attention of the House in the form of the following 27 Zero Hour Mentions:

1. The subject matter of the Zero Hour Mention tabled by **Shri Caetano Silva, MLA, on 14.3.2016**, was as regards the provision for easy access by the Colva Police, to the people of Benaullim Constituency, to verify and identify their stolen jewellery/valuables and put up their claim for ownership/recovery. The steps/measures the Government intends to undertake or has undertaken in the matter.

2. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 14.3.2016**, was as regards the matter of the proposed hike in pensionary benefits given to the journalists from Rs. 6.000/- to Rs. 10.000/- and their widows from Rs. 1000/- to Rs.5.000/- from 1.4.2016 and also of the matter pertaining to the Housing Scheme, as mentioned in the previous Budget, for journalists. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Laxmikant Parsekar, the Hon.Chief Minister replied to the Zero Hour Mention on 14.3.2016.

3. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 14.3.2016**, was as regards the protection of the rights of the traditional fisherwomen from Ecoxim, Britona, Betim and Malim, who sell fish below the Mandovi Bridge, as it is alleged that some people/groups with alleged connivance of the Panchayat have planned to block this area by placing their fish boxes for operating their own fishing business in that area. The steps/measures the Government intends to undertake or has undertaken in the matter.

4. The subject matter of the Zero Hour Mention tabled by **Shri Ganesh Gaonkar, MLA, on 15.3.2016**, was as regards the repeated news which appeared in the local daily regarding the alleged diversion of water of Mhadei river at Khalsa Bhandura,

which is likely to affect the Goan economy. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Dayanand Mandrekar, the Hon. Minister for Water Resources replied to the Zero Hour Mention on 15.3.2016.

5. The subject matter of the Zero Hour Mention tabled by **Shri Digambar Kamat, MLA, on 15.3.2016**, was as regards the exorbitant water bills to the residents of Margao City. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the Zero Hour Mention on 15.3.2016.

6. The subject matter of the Zero Hour Mention tabled by **Shri Digambar Kamat, MLA, on 15.3.2016**, was as regards the non regularization of the services of the workers of the Forest Department, who have been working for the last five years and who are being asked to serve for 3 or 4 days in a week. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Rajendra Arlekar, the Hon. Minister for Forests replied to the Zero Hour Mention on 15.3.2016.

7. The subject matter of the Zero Hour Mention tabled by **Shri Aleixo Reginaldo Lourenco, MLA, on 15.3.2016**, was as regards the matter of the issuance of notices by the Dy. Collector, to the people of Naqueri, Quitol, who are agitating peacefully. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Francis D'Souza, the Hon. Deputy Chief Minister replied to the Zero Hour Mention on 15.3.2016.

8. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 15.3.2016**, was as regards, the steps/measures the Government intends to undertake or has undertaken in the matter to prevent traffic congestion on the roads, due to the ongoing work of the 3rd Mandovi Bridge on Porvorim side and also due to the resultant closure of road at Sai Circle at Porvorim, which has caused hardships to the people thereof. The contents of the Zero Hour Mention also suggested about the opening of additional waterways from Malim to Panjim and other alternatives to ease the traffic on Mandovi Bridge.
9. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 16.3.2016** was as regards the matter of the alleged deduction of salaries to the Special Educators in Sanjay School at Porvorim. The steps/measures the Government intends to undertake or has undertaken in the matter.
- Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the Mention on 16.3.2016.
10. The subject matter of the Zero Hour Mention tabled by **Shri Naresh Sawal, MLA, on 16.3.2016**, was as regards the irregular supply of drinking water to the people in Bicholim and Mayem Constituencies. The steps/measures the Government intends to undertake or has undertaken in the matter.
- Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the Zero Hour mention on 16.3.2016.
11. The subject matter of the Zero Hour Mention tabled by **Shri Vijai Sardesai, MLA, on 16.3.2016** was as regards the restoration, protection and preservation of the heritage structures, at Margao, especially the 'Camra Municipal De Salcette Building', which is of a great historic significance. The steps/measures the Government intends to undertake or has undertaken in the matter.
- Shri Francis D'Souza, the Hon. Dy. Chief Minister replied to the Zero Hour Mention on 16.3.2016.

12. The subject matter of the Zero Hour Mention tabled by **Smt. Jennifer Monserrate, MLA, on 16.3.2016**, was as regards, that the excavation, along the Caranzalem-Dona Paula road, may be commenced only after the main Miramar-Dona Paula road is completed. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the Zero Hour mention on 16.3.2016.

13. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 16.3.2016**, was as regards the matter of the regularization of services of Double Part Time Teachers. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the Zero Hour mention on 16.3.2016.

14. The subject matter of the Zero Hour Mention tabled by **Shri Glenn Ticlo, MLA, on 16.3.2016**, was as regards the proper and scientific disposal of garbage in village Ucassaim. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Rajendra Arlekar, the Hon. Minister for Panchayati Raj replied to the Zero Hour mention on 16.3.2016.

15. The subject matter of the Zero Hour Mention tabled by **Shri Pandurang Madkaikar, MLA, on the 17.3.2016**, was as regards the increasing number of accidents, due to traffic congestion and traffic sign boards should be installed at Old Goa near 'Hath Khambo Junction'. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport, replied to the Zero Hour Mention on 17.3.2016.

- 16.** The subject matter of the Zero Hour Mention tabled by **Shri Lavoo Mamledar, MLA, on 17.3.2016**, was as regards that the work of the renovation of the Rajiv Gandhi Kala Mandir, at Ponda, should be expedited. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Dayanand Mandrekar, the Hon. Minister for Water Resources replied to the Zero Hour Mention on 17.3.2016.
- 17.** The subject matter of the Zero Hour Mention tabled by **Shri Vijai Sardesai, MLA, on 17.3.2016**, was as regards the fishing techniques such as use of Fish Light Attractors (FLAs) or LEDs being introduced by some fishing trawlers could lead to fish famine in the State. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Avertano Furtado, the Hon. Minister for Fisheries replied to the Zero Hour Mention on 17.3.2016.
- 18.** The subject matter of the Zero Hour Mention tabled by **Shri Lavoo Mamledar, MLA, on 17.3.2016**, was as regards the matter of the non supply of laptops to the students even after payment of the required amount. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the Zero Hour Mention on 17.3.2016.
- 19.** The subject matter of the Zero Hour Mention tabled by **Shri Aleixo Reginaldo Lourenco, MLA, on 17.3.2016**, was as regards the likelihood of an accident on the Agassaim bypass road as it is narrow with no dividers and a truck being parked there for the last so many days. Therefore, to prevent accidents, it was suggested that the police may tow the truck away and recover the charges from the owner. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport replied to the Zero Hour Mention on 17.3.2016.

- 20.** The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 17.3.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of the re-commencement of the operations/services of the Goa Bhavan at Mumbai, which is presently closed for repairs.
Shri Laxmikant Parsekar, the Hon.Chief Minister replied to the Zero Hour Mention on 17.3.2016.
- 21.** The subject matter of the Zero Hour Mention tabled by **Shri Sidharth Kuncaliencar, MLA, on 17.3.2016**, was as regards an accident which occurred on the Panaji-Betim ferry route on 15.3.2016. The steps/measures the Government intends to undertake or has undertaken in the matter, so that further such accidents in the future may be prevented. The ferry boat operators should also be efficient in their duties.
Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport replied to the Zero Hour Mention on 17.3.2016.
- 22.** The subject matter of the Zero Hour Mention tabled by **Shri Nilesh Cabral, MLA, on 18.3.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of ensuring efficient services in the Administrative services such as Mutation, Residence Certificate, Partition, Survey Plan etc. in the offices of the Deputy Collector, Mamlatdar, Sub Registrar, Survey Department and other related offices at Quepem Taluka, as there is a shortage of staff in the above mentioned offices.
- 23.** The subject matter of the Zero Hour Mention tabled by **Shri Aleixo Reginaldo Lourenco, MLA, on 18.3.2016**, was as regards the matter of shortage of water in Curtorim. The steps/measures the Government intends to undertake or has undertaken in the matter.
Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the Zero Hour Mention on 18.3.2016.

24. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte MLA, on 18.3.2016**, was as regards the matter of regularization of services of the staff appointed under the Mahatma Gandhi National Rural Employment Guarantee Scheme and other benefits such as payment of salaries, leave etc. should also be accorded to them, as per Circular of DPT. The Scheme should also take up momentum in the State. The steps/measures the Government intends to undertake or has undertaken in the matter.

Smt. Alina Saldanha, the Hon. Minister for R.D.A. replied to the Zero Hour Mention on 18.3.2016.

25. The subject matter of the Zero Hour Mention tabled by **Shri Pandurang Madkaikar, MLA, on 18.3.2016**, was as regards that the work of laying of the water pipeline at Bainguinim at Kadamba Plateau at Old Goa, should be expedited. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the Zero Hour Mention on 18.3.2016.

26. The subject matter of the Zero Hour Mention tabled by **Shri Vijai Sardesai, MLA, on 18.3.2016**, was as regards the fear and anxiety in the minds of the people of Goa with regard to the deepening of the approach channel for Capsize vessels at Mormugao Port Trust, despite of the deliberations by the Goa Coastal Zone Management Authority, that dredging on such a large scale can have drastic consequences on the shoreline and stability of the land from Mormugao Harbor upto Cortalim. The steps/measures the Government intends to undertake or has undertaken in the matter.

27. The subject matter of the Zero Hour Mention tabled by **Shri Glenn Ticlo, MLA, 18.3.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of ensuring protection, against the threats made by the accused, to the people who stand witnesses in several criminal cases, and also as regards the cancellation of bail of the accused.

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the Zero Hour Mention on 18.3.2016.

The Government replied adequately to the above mentioned Zero Hour Mentions.

10. CALLING ATTENTION MOTIONS

1. The subject matter of the Calling Attention Motion tabled by **Shri Pandurang Madkaikar, MLA, on 14.3.2016**, was as regards the matter that the Deccan Fine Chemical Pvt. Ltd., at Corlim, should be adequately equipped with proficient safety measures. The steps/measures the Government intends to undertake or has undertaken in the matter.

The following Members sought clarifications:

1. Shri Pandurang Madkaikar, MLA
2. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
3. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
4. Shri Mauvin Godinho, MLA

Shri Mahadev Naik, the Hon. Minister for Industries made a statement in regard thereto.

2. The subject matter of the Calling Attention Motion moved by **Shri Vijai Sardesai, MLA, on 14.3.2016**, was as regards the fear and anxiety in the minds of the people of South Goa in general in Margao, Fatorda in particular, over the conflicting reports in media over the Organization of the Shigmo floats parade at Margao, which includes the Constitution of Organizing Committee and the route of the parade. Incidentally the local S.P (South), Traffic Cell, South Goa Collector and the elected Municipal Council are unanimous in adopting the same route along the Ravindra Bhavan road as has been followed in the recent past, as against the inconvenience caused to the general public due to total traffic paralysis and potential law and order situation due to organizing the parade in the heart of the city of Margao. The steps/measures the Government intends to undertake or has undertaken in the matter.

The following Members sought clarifications:

1. Shri Vijai Sardesai, MLA
2. Shri Digambar Kamat, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister, made a statement in regard thereto.

3. The subject matter of the Calling Attention Motion tabled by **S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition and Vijai Sardesai, MLA, on 15.3.2016**, was as regards the matter of the pending outstanding salaries of the employees of the Western India Shipyard Pvt. Ltd. The steps/measures the Government intends to undertake or has undertaken in the matter.

The following Members sought clarifications;

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
2. Shri Vijai Sardesai, MLA
3. Shri Carlos Almeida, MLA
4. Shri Aleixo Reginaldo Lourenco, MLA
5. Shri Digambar Kamat, MLA
6. Shri Laxmikant Parsekar, the Hon. Chief Minister

Shri Avertano Furtado, the Hon. Minister for Labour and Employment, made a statement in regard thereto on 15.3.2016.

4. The subject matter of the Calling Attention Motion tabled by **Shri Pratapsingh Rane, the Hon. Leader of the Opposition, on 15.3.2016**, was as regards the fear and anxiety in the minds of the people due to the reported news in the local papers that the Central Government is intending to constitute a fresh legal Body to decide over all the problems regarding water and allied matters including existing legal Bodies such as Water Disputes Tribunal, which may probably affect the case of the Goa Government v/s. Karnataka Government. The steps/measures the Goa Government intends to undertake in the matter.

The following Members sought clarifications;

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
2. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
3. Shri Laxmikant Parsekar, the Hon. Chief Minister

Shri Dayanand Mandrekar, the Hon. Minister for Water Resources made a statement in regard thereto on 15.3.2016.

5. The subject matter of the Calling Attention Motion tabled by **Shri Pandurang Madkaikar, MLA, tabled on 16.3.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of expediting the completion of the work of the efficient construction of the Gaundalim-Cumbharjua bridge with all safety and technical specifications.

The following Members sought clarifications:

1. Shri Pandurang Madkaikar, MLA
2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
3. Shri Kiran Kandolkar, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister made a statement in regard thereto on 16.3.2016.

6. The subject matter of the Calling Attention Motion tabled by **Shri Mauvin Godinho, MLA, tabled on 16.3.2016**, was as regards that the P.W.D. should strictly adhere/comply with the instructions of the Finance Department, as regards the prices of bitumen, so that there is no loss caused to the State Exchequer. The steps/measures the Government intends to undertake or has undertaken in the matter.

The following Members sought clarifications:

1. Shri Mauvin Godinho, MLA
2. Shri Digambar Kamat, MLA

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. made a statement in regard thereto on 16.3.2016.

7. The subject matter of the Calling Attention Motion tabled by **Shri Benjamin Silva, MLA, tabled on 17.3.2016**, was as regards the fear and anxiety in the minds of the people of V.P. San Jose de Areal due to permissions given to set up factories in Margao Industrial Estate as there are residential houses within the Margao Industrial Estate. The steps/measures the Government intends to undertake in the matter.

Shri Benjamin Silva, MLA, sought clarifications.

Shri Mahadev Naik, the Hon. Minister for Industries made a statement in regard thereto on 17.3. 2016.

8. The subject matter of the Calling Attention Motion tabled by **Dr. Pramod Sawant, MLA, tabled on 17.3.2016**, was as regards that the staff and mining workers who were terminated from service by the various mining companies in Goa, due to the stoppage of mining, should be reinstated, since the mining activity has commenced. The steps/measures the Government intends to undertake in the matter.

The following Members sought clarifications:

1. Dr. Pramod Sawant, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Subhash Phal Dessai, MLA
4. Shri Sidharth Kuncalienkar, MLA
5. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
6. Shri Caetano Silva, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister made a statement in regard thereto on 17.3. 2016.

9. The subject matter of the Calling Attention Motion tabled by **S/Shri Digambar Kamat, MLA, Pratapsingh Rane, the Hon. Leader of the Opposition, Vijai Sardesai, Rohan Khaunte, Pandurang Madkaikar, Vishwajit Rane, Atanasio Monserrate, Chandrakant Kavalekar, Aleixo Reginaldo Lourenco, Naresh Sawal and Smt. Jennifer Monserrate, MLAs, tabled on 18.3.2016**, was as regards the matter of denying grants and withdrawal of administrative approval granted to Vikas Parishad's Mandre

College of Commerce, Economics and Management. The steps/measures the Government intends to undertake in the matter.

The following Members sought clarifications:

1. Shri Digambar Kamat, MLA
2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
3. Shri Vijai Sardesai, MLA
4. Shri Aleixo Reginaldo Lourenco, MLA
5. Shri Pandurang Madkaikar, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister made a statement in regard thereto on 18.3.2016.

10. The subject matter of the Calling Attention Motion tabled by **Shri Naresh Sawal, MLA, tabled on 18.3.2016**, was as regards the fear and anxiety in the minds of the people from Advalpal, regarding the resumption of Advalpal mine in Advalpal village area without taking the general public, stake holders and the Village Panchayat of Advalpal, into confidence. The steps/measures the Government will undertake/has undertaken in the matter.

Shri Naresh Sawal, MLA sought clarifications on the matter.

Shri Laxmikant Parsekar, the Hon. Chief Minister made a statement in regard thereto. On 18.3.2016.

The Government replied adequately to the above mentioned Calling Attention Motions thereto.

11. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2015-2016(THIRD BATCH)

The Supplementary Demands for Grants for the year 2015-2016(Third Batch) were presented, discussed, voted and passed and the corresponding – The Goa Appropriation Bill, 2016 (Relating to the Supplementary Demands for Grants for the year 2015-2016 (Third Batch), was introduced, considered and passed on the 15th March, 2016.

12. PRESENTATION OF THE ANNUAL FINANCIAL STATEMENT FOR THE YEAR 2016-2017

Shri Laxmikant Parsekar, the Hon.Chief Minister presented the Annual Financial Statement for the year 2016-2017 on the 16th March, 2016.

13 .PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE ‘VOTE ON ACCOUNT’ FOR THE YEAR 2016-2017

Shri Laxmikant Parsekar, the Hon. Chief Minister presented the ‘Vote on Account’ for the year 2016-2017 on 17.3.2016. The Vote on Account for the year 2016-2017 was taken up for discussion and voting.

The following Members spoke on the Vote on Account for the year 2016-2017:

- 1.Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
- 2.Shri Digambar Kamat, MLA
- 3.Shri Rohan Khaunte, MLA
- 4.Shri Francisco Pacheco, MLA
- 5.Shri Aleixo Reginaldo Lourenco, MLA
- 6.Shri Naresh Sawal, MLA
- 7.Shri Subhash Phal Dessai, MLA

The Vote on Account for the year 2016-2017 was put to vote of the House and was adopted on 17.3.2016. Thereafter, the connected – The Goa Appropriation (Vote on Account) Bill, 2016, was introduced, considered and passed on the 17th March, 2016.

14.THE SECOND REPORT (2016) OF THE BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

Shri Laxmikant Parsekar, the Hon. Chief Minister presented the Second Report (2016) of the Business Advisory Committee to the House. The Motion was put to the vote of the House and was adopted on the 14th March, 2016.

15. PRESENTATION OF THE SELECT COMMITTEE REPORT

Advocate Shri Francis D'Souza, the Hon. Deputy Chief Minister and Law Minister, presented the Select Committee Report on Bill No. 13 of 2012-The Goa Succession, Special Notaries and Inventory Proceedings Bill, 2012, on the 18th March, 2016.

16. LEGISLATIVE BUSINESS TRANSACTED BY THE HOUSE

(I) ASSENT TO BILLS

The Secretary Legislature, reported assent of the Hon. Governor of Goa to the following six Bills namely:-

1. The Goa Appropriation Bill, 2016.
2. The City of Panaji Corporation (Amendment) Bill, 2016.
3. The Goa Municipalities (Amendment) Bill, 2016.
4. The Goa Preservation of Trees (Amendment) Bill, 2016.
5. The Goa Legislative Diploma No.2070 dated 15.4.1961 (Amendment) Bill, 2016.
6. The Goa Town and Country Planning (Amendment) Bill, 2016.

II. GOVERNMENT BILLS

The following five Government Bills were passed by the House:

Sl. No.	Title of the Bill	Name of the Minister who moved the Motion for introduction, Consideration and Passing of the Bill	Date of introduction of the Bill	Date of Consideration and passing of the Bill
1.	The Goa Appropriation Bill, 2016 (Relating to the Supplementary Demands for Grants for the year 2015-2016(Third Batch)	Shri Laxmikant Parsekar, the Hon. Chief Minister	15.3.2016	15.3.2016

2.	The Goa Appropriation (Vote on Account) Bill, 2016.	Shri Laxmikant Parsekar, the Hon. Chief Minister	17.3.2016	1. At the stage of consideration of the Bill, the following Members spoke on the Bill: 1. Shri Mauvin Godinho, MLA 2. Shri Laxmikant Parsekar, the Hon. Chief Minister 2. The Goa Appropriation (Vote on Account) Bill, 2016, was introduced, considered and passed on 17.3.2016.
3.	The Goa Court-Fees (Goa Amendment) Bill, 2016	Adv. Shri Francis D'Souza, the Hon. Deputy Chief Minister/ Minister for Law	15.3.2016	17.3.2016
4.	The Goa Legislative Diploma No. 2070 dated 15.4.1961 (Amendment) Bill, 2016	Adv. Shri Francis D'Souza, the Hon. Deputy Chief Minister/Minister	16.3.2016	1. At the stage of consideration of the Bill, the following Amendment to

		for Revenue		<p>Clause 2 was moved by Shri Aleixo Reginaldo Lourenco, MLA:</p> <p><u>Amendment to Clause 2 of the Bill No. 16 of 2016:</u></p> <p>Omission of Article 340.</p> <p>2. The following Members spoke on the Bill:</p> <p>1. Shri Aleixo Reginaldo Lourenco, MLA</p> <p>2. Shri Francis D'Souza, the Hon. Dy. Chief Minister</p> <p>3. The Amendment was put to vote of the House and was defeated.</p> <p>4. The Goa Legislative Diploma No. 2070 dated 15.4.1961 (Amendment)</p>
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				Bill, 2016, was considered and passed on 18.3. 2016.
5.	The Goa Tax on Infrastructure (Third Amendment) Bill, 2016	Adv. Shri Francis D'Souza, the Hon. Deputy Chief Minister/Minister for Town and Country Planning	17.3.2016	18.3.2016

17. PRIVATE MEMBERS' RESOLUTIONS

1. The subject matter of the Private Members' Resolution tabled by **Shri Pandurang Madkaikar on 18.3.2016**, was as regards recommending the Government that Dr. Ambedkar Bhavan may be constructed to facilitate the community for organizing various functions. The steps/measures the Government intends to undertake in the matter.

2. The following Members spoke on the Resolution:

1. Shri Pandurang Madkaikar, MLA

2. Shri Vishnu Surya Naik Wagh, the Hon. Deputy Speaker

3. Shri Laxmikant Parsekar, the Hon. Chief Minister and Shri Mahadev Naik, the Hon. Minister for Social Welfare, replied to the points raised by the mover on 18.3. 2016.

The Private Member Resolution which was admitted, moved, discussed and was thereafter unanimously adopted by the House on 18.3.2016.

2. The subject matter of the Private Members' Resolution tabled by **S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition, Vishwajit Rane and Smt. Jennifer Monserrate, MLAs' on 18.3.2016**, was as regards recommending the Government that it should recruit more cardiologists in Goa Medical College. The steps/measures the Government intends to undertake or has undertaken in the matter.

The following Members spoke on the Resolution:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
2. Shri Vishwajit Rane, MLA
3. Shri Rohan Khaunte, MLA

Shri Francis D'Souza, the Hon. Dy. Chief Minister replied to the points raised by the mover.

The Private Member Resolution, which was admitted, moved, discussed and was thereafter withdrawn by the leave of the House after obtaining adequate replies from the Government on 18.3.2016.

3. The subject matter of the Private Members' Resolution tabled by **Shri Caetano Silva, MLA on 18.3.2016**, was as regards recommending the Government to construct Western Bypass in Seraulim Village area in Benaulim Constituency, by providing flyover/stilt pillars wherever necessary, as the villagers/farmers in the village are apprehending fear of floods in low lying areas during monsoon and which will also block the water ways/flow to the river which will further cause damage to the paddy crops and other vegetation cultivated in the area. In case the proposed flyover/stilt pillars is not possible in the area then the project be continued with Eastern bypass.

The following Members spoke on the Resolution:

1. Shri Caetano Silva, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Digambar Kamat, MLA
4. Shri Avertano Furtado, the Hon. Minister for Fisheries
5. Shri Nilesh Cabral, MLA

S/Shri Laxmikant Parsekar, the Hon. Chief Minister and Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the points raised by the Mover.

The Private Member Resolution, which was admitted, moved, discussed and was thereafter withdrawn by the leave of the House after obtaining adequate replies from the Government on 18.3.2016.

4. The subject matter of the Private Members' Resolution tabled by **S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition, Vishwajit Rane and Pandurang Madkaikar, MLAs' on 18.3.2016**, was as regards recommending the Government to take immediate action to declare Wild Boar and Monkeys as vermin.

The following Members spoke on the Resolution:

1. Shri Pratapsingh Rane, the Hon. Leader of Opposition.
2. Shri Michael Lobo, MLA
3. Shri Kiran Kandolkar, MLA
4. Shri Subhash Phal Dessai, MLA
5. Shri Nilesh Cabral, MLA
6. Shri Lavoo Mamledar, MLA

Shri Rajendra Arlekar, the Hon. Minister for Forests replied to the points raised by the mover.

The Private Member Resolution, which was admitted, moved, discussed and was thereafter withdrawn by the leave of the House after obtaining adequate replies from the Government on 18.3.2016.

5. The subject matter of the Private Members' Resolution tabled by **Shri Vijai Sardesai, MLA on 18.3.2016**, was as regards recommending the Government that 100% of jobs in public sectors and 80% of jobs in private sectors be reserved for Goans with immediate effect by making this condition binding on all industries which avail of Government subsidies/benefits/facilities.

The following Members spoke on the Resolution:

- Shri Vijai Sardesai, MLA
Shri Sidharth Kuncaliencar, MLA
Shri Nilesh Cabral, MLA
Shri Digambar Kamat, MLA
Shri Subhash Phal Dessai, MLA
Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
Shri Rohan Khaunte, MLA
Dr. Pramod Sawant, MLA
Shri Kiran Kandolkar, MLA
Shri Lavoo Mamledar, MLA

Shri Mahadev Naik, the Hon. Minister for Industries replied to the points raised by the mover on 18.3.2016.

The Private Member Resolution, which was admitted, moved, discussed and was thereafter put to the vote of the House and was defeated on 18.3.2016.

18. RE-CONSTITUTION OF COMMITTEES OF THE GOA LEGISLATIVE ASSEMBLY FOR THE YEAR 2016-2017

The Committees of Goa Legislative Assembly have been reconstituted by the Hon. Speaker for the year 2016-2017. The composition of the Committees is as follows:-

Sl. No.	Name of the Committees	Name of the Members	Name of the Chairman
1.	Panel of Presiding Members	Shri Ganesh Gaonkar Shri Rohan Khaunte Shri Mauvin Godinho Shri Kiran Kandolkar	--
2.	Business Advisory Committee	Speaker Deputy Speaker Chief Minister Leader of Opposition Shri Ramkrishna alias Sudin Dhavalikar Shri Francisco Xavier Pacheco	Speaker
3.	Public Accounts Committee	Shri Pratapsingh Rane Shri Caetano Silva Shri Nilesh Cabral Shri Sidharth Kuncalienker Shri Ganesh Gaoankar Shri Benjamin Silva Smt. Jennifer Monserrate	Shri Pratapsingh Rane
4.	Committee on Public Undertakings	Shri Digambar Kamat Shri Subhash Phal Dessai Shri Subhash alias Rajan Naik Shri Glenn Souza Ticlo Shri Rohan Khaunte Dr. Pramod Sawant Shri Vishwajit Rane	Shri Digambar Kamat
5.	Estimates Committee	Shri Subhash Phal Dessai Shri Michael Lobo Shri Ganesh Gaonkar Shri Aleixo Reginaldo Lourenco Shri Atanasio Monserrate Shri Naresh Sawal Shri Vijai Sardessai	Shri Subhash Phal Dessai

6.	Committee on Privileges	Dy. Speaker Shri Naresh Sawal Shri Kiran Kandolkar Shri Atanasio Monserrate Shri Nilesh Cabral Shri Chandrakant Kavalekar Shri Subhash Phal Dessai	Dy. Speaker
7.	Committee on Delegated Legislation	Shri Jose Luis Carlos Almeida Shri Subhash alias Rajan Naik Shri Vishwajit Rane Shri Pandurang Madkaikar Shri Benjamin Silva Shri Naresh Sawal Shri Lavoo Mamledar	Shri Jose Luis Carlos Almeida
8.	Budget Committee	Dr. Pramod Sawant Shri Michael Lobo Shri Ganesh Gaonkar Shri Mauvin Godinho Shri Benjamin Silva Shri Vijai Sardessai Shri Caetano Silva	Dr. Pramod Sawant
9.	Committee on Government Assurances	Shri Glenn Souza Ticlo Shri Subhash alias Rajan Naik Shri Subhash Phal Dessai Shri Mauvin Godinho Shri Kiran Kandolkar Shri Michael Lobo Shri Chandrakant Kavalekar	Shri Glenn Souza Ticlo
10.	Rules Committee	Speaker Dy. Speaker Chief Minister Leader of the Opposition Shri Ramkrishna alias Sudin Dhavalikar Shri Francisco Xavier Pacheco	Speaker
11.	Committee on Petitions	Shri Nilesh Cabral Shri Kiran Kandolkar Shri Aleixo Reginaldo Lourenco Smt. Jennifer Monserrate Shri Pandurang Madkaikar Dr. Pramod Sawant Shri Sidharth Kuncalienker	Shri Nilesh Cabral
12.	Library Committee	Shri Lavoo Mamledar Shri Jose Luis Carlos Almeida Shri Rohan Khaunte Shri Francisco Xavier Pacheco	Shri Lavoo Mamledar

19. VALEDICTORY REMARKS BY THE HON. SPEAKER

The Hon. Speaker, Shri Anant Shet, made valedictory remarks on the conclusion of the Session on the 18th March, 2016.

20. CONCLUSIONS

The National Anthem was played/sung in the Legislative Assembly Hall on the conclusion of the Session. The Session, which commenced on the 14th March, 2016 was adjourned *sine die* at the conclusion of the Session on the 18th March, 2016.
